

THE FIRST SCHEDULE

General

1. The provisions of this Schedule and the rates of fees specified therein for occupying a house site in the village or for grazing and pasturing animals in the waste land of such village shall apply to tenants other than sub-tenants:

Provided that if, at the commencement of the Act, no such fee is charged in any village or estate from the tenants or any class of them or such fee was charged at a rate lower than that entered in this Schedule, such exemption or lower rate, as the case may be, shall continue in force as heretofore.

2. The fees for grazing and occupying a house-site shall be assessed annually by the *tahsildar* in the manner prescribed.

3. If any person has not paid grazing fee within six weeks of its becoming due, the *tahsildar* shall, on the application of the landlord, exclude the animals of such person from the waste-land until he has paid up his arrears.

Fee for occupation of house-site

4. A landlord shall provide a tenant with a house-site of reasonable dimensions, preferably in the village *abadi*.

Explanation.—For the purposes of this paragraph “reasonable dimensions” shall ordinarily mean—

(a) in the case of a tenant who has a residential house in the village, the present site of his house; and

(b) in the case of a tenant who has no such house, 800 square yards.

5. No premium shall be charged for providing any house-site, and the fee to be charged therefor shall not exceed one *anna* per 100 square yards per year.

Grazing fee

6. (1) No grazing fee shall be charged for the following classes of animals:—

(i) cows;

(ii) calves;

(iii) bullocks;

(iv) he-buffaloes;

(v) *padis* (up to two years of age);

(vi) *padas*; and

(vii) kids and lambs:

Provided that in *bir*, cows, calves, bullocks and he-buffaloes shall be allowed to graze on payment of one *anna* per head per annum and *padis* and *padas* on payment of one-half of such rate.

(2) A grazing fee at the following rates shall be payable for the other classes of animals:—

	<i>Bir</i>			Other waste land			
	Rs.	A.	P.	Rs.	A.	P.	
(i) She-buffaloes	0	12	0	0	3	0	per head per year.
(ii) <i>Jhotis</i> (over two years old)	0	6	0	0	1	6	per head per year.
(iii) Goats or sheep	0	1	6	<i>Nil</i>			per head per year.
(iv) Donkeys	0	4	0	<i>Nil</i>			per head per year.
(v) Ponies	0	4	0	<i>Nil</i>			per head per year.

(vi) Camels 0 8 0 0 4 0 per head per year.

7. Any dispute arising under this Schedule shall be decided by the *tahsildar* who shall submit the record of the case for confirmation of the order passed by him to the sub-divisional officer.